

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No.118 of 2017**

**IN THE MATTER OF:**

**A.W. Faber Castell (India) Pvt Ltd.**

**...Appellant**

**Vs**

**Shama Jaroawala & Ors.**

**Respondents**

**Present: Mr. Tishampati Sen with Ms Prachi Ojha, Advocates for the appellants.**

**Mr. Arun Mishra and Ms Geeta Iyer, Advocates for Respondent No.1.**

**Mr. Abhigya with Ms Madhuri, Advocates for Respondent No.2.**

**ORDER**

**09.05.2017** - This appeal has been preferred by the appellant against the order dated 14' February, 2017 passed by National Company Law Tribunal in C.a. No.206/2014 in TCP No.37/307, 309INCLT/MB/2014. By the impugned order the application preferred by the respondents was allowed and the appellant and two others have been impleaded as a party respondents.

Learned counsel for the appellant submits that the appellant is a third party and has no concern with the company. The appellant initially entered into a contract with the company but subsequently the contract was terminated. The appellant has no concern with the Management and affairs of the company. He has been impleaded as party without any reason.

From the petition we find that a specific relief has been sought for by respondents against the appellant. Such relief cannot be granted in absence of appellant. For the reasons aforesaid, we are not inclined to interfere with the impugned order whereby the appellant has been impleaded as party respondent. The appeal stands disposed of.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Mr. Balvinder Singh)  
Member (Technical)